

State vs. Joshim Khan
FIR No. 609/20
U/s 420/468/471 IPC
PS Krishna Nagar

23.01.2021

Present : Ld. APP for the State through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C was moved on behalf of accused Joshim Khan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused had submitted that accused is in JC since 01.01.2021. Ld. Counsel further submitted that accused had been falsely implicated in the present case. Further, no recovery had been effected from the accused. The ld. counsel also submitted that the present accused had given his account number to co-accused Rahul on his request as co-accused Rahul had told him that his bank account had been inactivated and therefore, the present accused had given his bank account details to co-accused Rahul in good faith for usage by the latter. Further, the present accused has no knowledge of the offences in question. He has clean antecedents and investigation has been completed qua him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State had opposed the bail application of the accused stating that the allegations are serious in nature and investigation is at initial stage.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offences alleged are serious in nature. The complainant has alleged that on 07.08.2020, he received a call on his mobile number from another mobile number and the caller told him that he would provide him a car insurance policy. The complainant has alleged that thereafter he deposited Rs. 9000/- in a particular bank account and one car insurance renewal policy was forwarded to him on WhatsApp from a mobile no. but the said policy turned out to be fake. As per reply of the IO, the co-accused Rahul is still at large. Further, co-accused Shashinath Pathak has disclosed the involvement of co-accused Rahul as well as the present accused in the case. As per the reply of the IO, the bank account in which the



complainant deposited Rs. 9000/- belongs to the present accused. The IO had also submitted before the court that various persons have been cheated by the accused persons and the payments made by the other customers have also been made in the bank account of the present accused. Evidently, the investigation is at a very initial stage. Therefore, keeping in view the entire facts and circumstances, bail application is dismissed. Copy of this order be given dasti to the IO. Copy of this order be sent to the id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/23.01.2021

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Tannu vs. Kiran
PS PIA


23.01.2021

Present : None for complainant through Vc.

Status report received today from the concerned PS.

Copy of the same be supplied to the complainant upon appearance and against acknowledgment. As per the status report, FIR has been lodged in the present case.

Relist for further proceedings on 08.02.2021.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/23.01.2021